



2026:AHC:26932-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD**  
**CRIMINAL MISC. WRIT PETITION No. - 389 of 2026**

Satyam

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

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|---------------------------|---|-------------|
| Counsel for Petitioner(s) | : | Manoj Kumar |
| Counsel for Respondent(s) | : | G.A.        |

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**Court No. - 45**

**HON'BLE RAJIV GUPTA, J.**  
**HON'BLE ACHAL SACHDEV, J.**

1. Heard learned counsel for the petitioner, learned A.G.A. for the State and perused the record.
2. At the very outset, learned A.G.A. has pointed out that in the instant case, investigation has already been concluded and the final report has also been submitted in favour of the petitioner.
3. Learned counsel for the petitioner could not dispute the aforesaid facts and states that he does not want to press this writ petition and seeks to withdraw it.
4. In view of the statement made, this writ petition is **dismissed** as withdrawn.

**February 6, 2026**  
Zafar

**(Achal Sachdev,J.) (Rajiv Gupta,J.)**